

(4)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

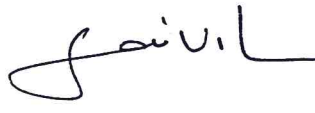

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 02/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER : CA/190 & 191/2017  
IN  
PETITION NUMBER : TCP/209/2016  
NAME OF THE PETITIONER(S) : P. Shanmugam & 6 others  
NAME OF THE RESPONDENT(S) : M/s Shanti Enterprises Electricals Private Limited & 5 others  
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

(1)	P. H. Arvindh Pandian Sr Advocate M. Sricharan Sai Vihar	Counsel for Petitioner	
2	RAHUL BACASI	Counsel for Respondent	

**ORDER**

Counsel representing both the parties are present. Counsel for the respondents stated that the efforts made for settlement between the parties have not been materialised. Counsel for petitioner submitted that there is a requirement for passing of orders in relation to interim prayers. Counsel for respondents prayed time to file counter. Considering the submissions of both the sides for hearing in relation to the interim prayers, time is extended. Put up on 13.11.2017 at 10.30 A.M.

-sd-  
K Anantha Padmanabha Swamy  
Member (Judicial)

bc